

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 208 of 2017

IN THE MATTER OF :

**Global Communication Services
Holdings Limited & Anr.**

... Appellants

Versus

Siva Industries and Holdings Limited

... Respondent

Present: For Appellants: Shri Malak Bhatt, Advocate

**For Respondent : Shri Anirudh Wadhwa and Shri Bhargav
Thali, Advocates**

O R D E R

13.11.2017 Learned counsel for the appellants sought for permission to withdraw the appeal. Learned counsel for the respondent has some objection as to whether the appellant can move before any forum in future, but we are not expressing any opinion with regard to the same. As the appellant has sought permission for withdrawal of the appeal, we allow the prayer and dismiss the appeal as withdrawn. There shall be no order as to costs.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Balvinder Singh]
Member (Technical)